

(c) the number of complaints received by the Ministry for not adhering to the time limit of repairing the buildings constructed by Delhi Development Authority?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The Unified Building Bye-Laws (UBBL)-2016, *inter alia*, provide that all unsafe buildings shall be deemed to constitute a danger to public safety and shall be demolished/ restored by repairs or dealt with as otherwise directed. UBBL-2016, further provide for penal action for violation of provision of Master Plan Regulations and Building Bye-Laws. Implementation of the Building Bye-Laws is the concern of the local bodies. Moreover, the Municipal Corporations of Delhi are authorized under provisions of the Delhi Municipal Corporation Act, 1957 to issue directions to owner or occupier of dangerous buildings to repair or demolish such buildings and in case the owner or occupier fails to do so within stipulated time, to take all steps to eliminate the danger from such buildings including demolition in cases of non-repairable buildings. Further, the Central Public Works Department has informed that it conducts regular inspection of quarters under its possession and any quarter found in dilapidated condition is immediately reported to the Directorate of Estates for its vacation to avoid any chance of accident in future. Delhi Development Authority (DDA) has also informed in this regard that no accident has been caused due to dilapidated condition of houses under its jurisdiction and wherever DDA has liability for maintenance, effective maintenance management system is adopted to avoid such situations.

(c) DDA has informed that no such complaint has been received.

Functioning of CPWD

2609. DR. R. LAKSHMANAN: Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has undertaken any study through any private agency about the functioning of Central Public Works Department (CPWD);

(b) if so, the details thereof;

(c) whether Government has taken any decision on the set of measures suggested by the private agency;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (e) Yes, Sir. A study on the

‘Working and Reorganization of Central Public Works Department (CPWD)’ was undertaken through Ernst and Young (EY) in 2017 with the objective of studying the working of CPWD keeping in view its mandate and functions, carrying out an analysis of the structure and organization of CPWD, suggesting measures for enhancing the efficiency and effectiveness of the organization. The recommendations in the EY report encompass various aspects of process improvement and organisational restructuring besides other related measures. An Implementation Committee has been constituted in the Ministry to guide and monitor the implementation of various initiatives emerging out of the Report.

Statue of Baba Lakhi Singh Banjara

2610. SARDAR SUKHDEV SINGH DHINDSA: Will the MINISTER OF HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Delhi Sikh Gurudwara Prabandhak Committee has recently approached Government to install a statue of Baba Lakhi Singh Banjara around Gurudwara Rakab Ganj in New Delhi;

(b) whether the request has been considered; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No Sir, no such proposal has been received in the Ministry of Housing and Urban Affairs.

(b) and (c) Do not arise

Steps taken to cover the drain in Dwarka

2611. SHRI P. BHATTACHARYA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether a drain (nallah) between the rear boundary wall of DDA HIG Flats, Sector-13, Pocket-B, Dwarka and Pragati Public School is open and mostly remain chocked and emanates gaseous odours;

(b) whether this causes health hazard through breeding of mosquitoes affecting residents;

(c) whether residents have approached the concerned Department many times for covering it;

(d) whether the same drain passing through National Law University, Sector-14, Dwarka, has been fully covered;